GOVERNMENT OF INDIA MINISTRY OFCOAL RAJYA SABHA QUESTION NO26.07.2010 ANSWERED ON

ALLOTTEE OF COAL BLOCK

9 Shri Pyarimohan Mohapatra

Will the Minister of RURAL DEVELOPMENT COAL be pleased to state :-

- (a) the number and names of coal blocks allocated to the private applicants, State-wise;
- (b) the number and names of coal blocks allocated to the Central or State PSUs, State-wise; and
- (c) the basis of allocation to private companies/private applicants and PSUs, separately? ANSWER

 ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME **IMPLEMENTATION**

(SHRI SRIPRAKASH JAISWAL)

- (a) The number and names of coal blocks allocated to the private applicants, State-wise is given at Annexure-I.
- (b) The number and names of coal blocks allocated to the Central or State PSUs, State-wise is given at Annexure-II.
- (c): The different procedures followed for allocation of coal blocks are given below:-
- Under Government Company Dispensation Route, applications are invited from the State (i) Government/Central Govt. companies/enterprises. Allocation of coal blocks to State/Central Public Sector Enterprises (PSEs) is made under Section 3(3)(a)
- (i) of the Coal Mines (Nationalisation) Act, 1973. Under this route, only government companies are allocated coal blocks and no private company is eligible for allocation.
- (ii) Under Captive Dispensation Route, blocks identified for allocation for approved end-use for captive mining are advertised in the major National/Regional newspapers calling applications from both public and private sector companies. The applications received are placed before the Screening Committee for its recommendation. Allocation of coal blocks in favour of public as well as private sector companies under Section 3(3)(a)
- (iii) of the Coal Mines
- (Nationalisation) Act, 1973 is done by the Government based on the recommendations of the Screening Committee which is an inter-ministerial and inter-governmental committee headed by Secretary(Coal). This Committee has representatives from Ministry of Power, Steel, Industry, Environment & Forests, Railways, Coal India Limited, Central Mine Planning & Design Institute Limited, Neyveli Lignite Corporation and the concerned State Government where the block is located.
- iii) In allocation under Tariff Based Competitive Bidding, identified coal blocks are placed at the disposal of Ministry of Power which determines the linkage of coal blocks with the power projects proposed to be awarded on the basis of Tariff Based Competitive Bidding by calling applications from eligible companies. Coal blocks are allotted by the Ministry of Coal to power projects on the basis of bidding for tariff on the recommendations of Ministry of Power under Section 3(3)(a)
- (iii) of the Coal Mines(Nationalisation) Act, 1973.